

CJ & BVNJ
26.03.2020

W.P. No.6435/2020
c/w. W.P. No.6603/2020

ORDER

Considering the fact that certain parties have addressed letters to the Chief Justice and to the Executive Chairman of The Karnataka State Legal Services Authority (hereinafter referred to as 'KSLSA' for short) expressing concerns of very serious nature, we are holding a Special Sitting of the Court today.

2. We received email from the President of Peoples' Union for Civil Liberties, Karnataka, inviting attention of this Court to lack of food security to daily wage workers, migrant workers and homeless persons during the present period of lock-down. The Executive Chairman of the KSLSA has received a letter from various organizations such as AICCTU and others expressing concern about failure to provide food security for vulnerable sections in Karnataka. Another letter is received by the Member Secretary to KSLSA from BBMP Pourakarmikara Sangha inviting attention of the Court to

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the fact that no measures are being taken to protect health of the Pourakarmikas in the State.

3. We are of the view that the grievances made in all the three letters require urgent attention of the State Government. In W.P. No.6435/2020, various directions have been sought about the measures to be taken for dealing with epidemic of Corona Virus. Therefore, we direct that the grievances expressed in these three letters will be considered as a part of W.P. No.6435/2020. We request the State Government to look into the said grievances.

4. We direct the Registry to forward copies of this order as well as copies of the said three letters to the learned Advocate General as well as Chief Secretary to Government of Karnataka by email/WhatsApp.

5. A petition received through email filed by Ms. Sandhya U. Prabhu shall be also forwarded to the learned Advocate General and to the Chief Secretary to State Government.

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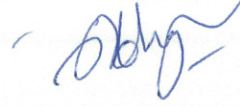
6. These matters will be listed before this Bench on 30.03.2020 at 11.00 a.m. Hearing will be by video conferencing. The guidelines regarding video conferencing have been published on the website of this Court. The members of the Bar and parties will attend the hearing only through video conferencing. However, it will be open for the learned Advocate General or learned Additional Advocate General or Government Advocate to remain personally present.

7. We are also putting the Stated Government to notice that if occasion arises, on 30.03.2020, the Bench will also consider the issue of implementation of the directions issued by the Hon'ble Apex Court for taking measures to reduce over-crowding in prisons in the State,

8. We direct the Registry to register the petition filed by Ms. Sandhya U. Prabhu. We grant time of six weeks in the said petition to the petitioner to make all procedural compliance, such as payment of Court fee etc.

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A copy of this order shall also be put on website of
the High Court of Karnataka.



(ABHAY SHREENIWAS OKA)
CHIEF JUSTICE



(B.V. NAGARATHNA)
JUDGE

BVK

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